

compose.kerala.gov.in  
egazette.kerala.gov.in  
printing.kerala.gov.in



Regn.No. KERBIL/2012/45073  
dated 2012-09-05 with RNI  
Reg No.KL/TV(N)/634/2021-2023

കേരള സർക്കാർ  
GOVERNMENT OF KERALA

കേരള ഗസറ്റ്  
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

ചൊവ്വ, 2021 ഒക്ടോബർ 19  
Tuesday, 19th October 2021

1197 തുലാം 3  
3rd Thulam 1197

1943 ആശ്വിനം 27  
27th Aswina 1943

വാല്യം 10  
Vol. X

നമ്പർ } 41  
No. }

Part III

Judicial Services Department

©  
കേരള സർക്കാർ  
GOVERNMENT OF KERALA  
2021



**THE HIGH COURT OF KERALA**

NOTIFICATIONS

(1)

No. D1/114129/2015/DI-2

*13th August 2021.*

*Sub:—* State Brief-minimum fees prescribed under Rule 185 of the Rules of the High Court of Kerala, 1971—reg.

*Ref:—* High Court Notification No. D1-114129/2015, dated 4-5-2019.

In supersession of the of High Court notification cited, the minimum fee payable under Rule 185 of the Rules of the High Court Kerala 1971 to an Advocate appointed by the High Court under Rule 183 of the said Rules is fixed as follows:—

1. ₹ 10,000 for Advocates in the Junior Panel for conducting a case before the Single Bench, except the cases where there is a possibility of life imprisonment or death sentence and appeals coming under the NDPS Act.
2. ₹ 15,000 for Advocates in the Senior Panel for conducting a case before the Division Bench, and also before the Single Bench incases where there is a possibility of life imprisonment or death sentence as well as for appeals coming under the NDPS act.

This will apply to all State Briefs in cases argued on and after the date of this notification.

(2)

No. B1(A)-214/2021.

*16th August 2021.*

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoint the Officer mentioned in Column II of the following Schedule to be the Judicial Magistrate of the First Class to preside over the Gram Nyayalaya specified against her name in column III from the date of taking charge, in respect of the offences mentioned in Part I, II & III of the First Schedule attached to the Gram Nyayalayas Act, 2008 and empowers her to try in a summary way, all the offences mentioned in Sub section (1) of Section 260 of Code of Criminal Procedure 1973.

SCHEDULE

<i>Sl.No.</i>	<i>Name</i>	<i>Court</i>
I	II	III
1	Smt. Selmathe, R. M. Munsiff, Hosdurg	Gram Nyayalaya Parappa at West Eleri

\*The Officers and Courts concerned can download the notification from the Official website of the High Court ([www.highcourtofkerala.nic.in](http://www.highcourtofkerala.nic.in))

Ernakulam-682 031.

By order,  
SOPHY THOMAS,  
*Registrar General.*



OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, ERNAKULAM  
NOTIFICATION

No. A1-4445/2021.

17th August 2021.

In exercise of the powers conferred under Section 14 (1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and order of the Hon'ble High Court of Kerala bearing No. D7A(2)-20422/2021 dated 9-8-2021, to reallocate the jurisdiction of Temporary Special Court of the Judicial Magistrate of First Class (N.I. Act Cases), Ernakulam, the Chief Judicial Magistrate, Ernakulam hereby redefines the areas specified in column No. 4 of the Schedule to the local limits of the area within which the Court mentioned in Column No. 2 thereof may exercise powers vested on them from the date of this notification.

SCHEDULE

Sl.No.	Name of Court	District	Local Limit of the Jurisdiction of the Court (Redefined)
(1)	(2)	(3)	(4)
1	Additional Chief Judicial Magistrate Court, Ernakulam	Ernakulam	<p><b>1. Ernakulam Town North Police Station.</b></p> <p>Cases coming under the jurisdiction of above mentioned Police Station, and cases of CBCID, Excise, Labour, Food, Drugs, Traffic Offences, Legal Metrology, and <b>cases u/s 138 of N. I. Act</b> arising within the jurisdiction of the said Police Station</p>
2	Additional Chief Judicial Magistrate Court (E. O.), Ernakulam	Ernakulam	<p><b>1. Economic Offences</b></p> <p><b>2. Ernakulam Town South Police Station.</b></p> <p>Cases coming under the jurisdiction of above mentioned Police Station, and cases of CBCID, Excise, Labour, Food, Drugs, Traffic Offences, Legal Metrology, and <b>cases u/s 138 of N. I. Act</b> arising within the jurisdiction of the said Police Station</p>
3	Judicial First Class Magistrate Court-I, Ernakulam	Ernakulam	<p><b>1. Mulavukad Police Station</b></p> <p><b>2. Vanitha Police Station</b></p> <p><b>3. Railway P. S.</b></p> <p>Cases coming under the jurisdiction of above mentioned Police Station and cases of CBCID, Excise, Labour, Food, Drugs, Traffic Offences, Legal Metrology, and <b>cases u/s 138 of N. I. Act</b> arising within the jurisdiction of the said Police Stations</p>



(1)	(2)	(3)	(4)
4	Special Court of the Judicial Magistrate of First Class (N.I Act Cases), Ernakulam	Ernakulam	<p><b>4. Cases u/s 138 of N. I. Act</b> arising within the jurisdiction of <b>Ernakulam Central Police Station</b></p> <p><b>Cases u/s 138 of NI Act</b> in which the cause of action arise within the limits of the following Police Stations.</p> <ol style="list-style-type: none"> <li>1. Kadavanthara</li> <li>2. Palarivattom</li> <li>3. Panangad</li> <li>4. Cheranellore</li> </ol>

Office of the Chief Judicial Magistrate,  
Ernakulam.

(Sd.)  
*Chief Judicial Magistrate.*

